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guarantee, hypothecation cum loan agreement, letter of guarantee as detailed in para 5 of Part – III of the petition. To secure the above facilities, the Corporate Debtor also hypothecated the vehicles purchased from and out of the said facilities as per details as under:

s.no	Reg No.	Chassis No.	Engine No.	Owner name
1	PY01CP-0600	WDD2131316L001768	64285541909505	CD
2	TN06S-9672	MBJJB8EM501512977	2GDAO70855	CD
3	TN06S-8308	MBJJB8EM001510571	2GDA061953	CD
4	TN06T-2531	MBJJB8EM701515167	2GDA078349	CD
5	TN06T-2571	MBJJB8EM801516618	2GDA083641	CD
6	TN06T-2523	MBJJB8EM301515165	2GDA078495	CD
7	TN06S-8402	MBJJB8EM301510564	2GDA061728	CD
8	TN06R-3471	WDD2050026L013260	65192133286272	CD
9	PY01CP-0006	WDD2221236L006255	64286141759618	CD

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10	TN06W-9292	MEC0463ABJP027234	400923D0015007	CD
11	PY01CP-0033	WDD2221236L006595	64286141760216	CD
12	PY01CS-2229	MMKST22P105122059	1KDU971870	CD
13	TN06U-9433	MBJJB8EM301530815	2GDA151828	CD
14	TN06U-9446	MBJJB8EM201532054	2GDA156622	CD
15	TN06U-9379	MBJJB8EM201531597	2GDA154835	CD
16	TN06T-9490	MA1YA2JJKH2E49544	JJH4E75304	CD
17	TN06T-9558	MA1YA2JJKH2E46695	JJH4E77930	CD
18	TN06T-9535	MA1YA2JJKH2E49039	JJH4E79456	CD
19	TN06T-9456	MA1YA2JJKH2F10977	JJH4F83140	CD
20	TN06T-9460	MA1YA2JJKH2E4936	JJH4E79643	CD

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		2		
21	TN06T-9516	MA1YA2JJ KH2E48923	JJH4E80159	CD
22	TN06T-9461	MA1YA2JJ KH2F10750	JJH4E81576	CD
23	TN06T-9781	MA1YA2JJ KH2E46150	JJH4E77393	CD
24	TN06T-9511	MA1YA2JJ KH2E47073	JJH4E78079	CD
25	TN06T-9483	MA1YA2JJ KH2E47074	JJH4E78565	CD
26	PY01CR-0033	SCA664S07HUH18902	90041694	CD
27	TN06T-3607	MA1YA2JJ KH2C36899	JJH4C83450	CD
28	TN06T-3619	MA1YA2JJ KH2C36664	JJH4C83173	CD
29	TN06T-3664	MA1YA2JK H2C33550	JJH4C80309	CD
30	TN06T-3596	MA1YA2JJ KH2D36971	JJH4C83273	CD
31	TN06T-3650	MA1YA2JJ KH2C3338	JJH4C79930	CD

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		6		
32	PY01CN-7890	SAJBB4AN1HCY39185	160512W0056204DTF	CD
33	TN06U-0669	MA1YA2JJKH2F12259	JJH4F85154	CD
34	TN06U-0661	MA1YA2JJKH2F10749	JJH4E81669	CD
35	TN06U-0677	MA1YA2JJKH2F13477	JJH4F85145	CD
36	TN06U-0682	MA1YA2JJKH2F16496	JJH4F86806	CD

5. A condition was stipulated in the loan documents that in case of default, additional interest shall be charged and the interest would be 20% per annum compounded monthly for the period of default.

6. It is alleged that after availing the vehicle loans, the Corporate Debtor did not come forward to repay the loans as agreed upon and the account of the Corporate Debtor with the Financial Creditor became NPA on 16.03.2020. The Financial Creditor sent loan recall legal notices dated 06.01.2023, 11.01.2023, 12.01.2023 and 13.01.2023, but despite that the Corporate Debtor did not make the payment which